

(c) if so, what action has been taken by Government in the matter?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) A higher rate of duty has been prescribed for varieties of tobacco capable of use for the manufacture of bidis, because such varieties fetch much higher prices in the market than varieties normally used only for chewing.

(b) There are many tobacco associations in the different parts of the country, some of which, representing bidi interests, have suggested, from time to time, the imposition of a flat rate of central excise duty on non-flue-cured unmanufactured tobacco.

(c) The suggestion was not considered feasible since a flat rate of specific duty on non-flue-cured unmanufactured tobacco, pitched high enough to produce the current annual tobacco revenue, would have imposed an uneven burden on the different sections of consumers; for reasons stated in the answer to part (a) of the question, such a flat rate would be too low for bidi tobacco, and too high for other varieties.

MIGRATION OF MUSLIMS FROM HYDERABAD

739. Shri Krishnacharya Joshi: Will the Minister of States be pleased to state whether Muslims from Hyderabad are still migrating to Pakistan and if so what are the reasons therefor?

The Minister of Home Affairs and States (Dr. Katju): The Government of India are not aware of any noticeable migration of Muslims from Hyderabad to Pakistan. There are a few cases in which persons who went to Pakistan on temporary visits without declaring their intention to settle down there, have not returned to Hyderabad within the period of expiry of their "No objection to return" permits. The number of such migrants is negligible.

GALLANTRY AWARDS

740. Dr. Rama Rao: Will the Minister of Defence be pleased to state whether all the gallantry awards sanctioned by the Punjab Government during the World War II have been granted to the decorees?

(b) If not, how many have been granted?

(c) What is the cause for the delay in the case of others?

(d) When will they be granted the same?

The Deputy Minister of Defence (Sardar Majithia): (a) and (b). Presumably, the hon. Member wants to know whether the Punjab Government has given rewards to personnel domiciled in the Punjab on whom gallantry decorations were conferred by the Central Government. If so the answer is that about 300 cases are outstanding.

(c) and (d). In accordance with the decision of the Punjab Partition Committee, payments of outstanding awards sanctioned by the Joint Punjab Government in favour of decorees, if not paid before partition, are to be made by the Governments of their new homes, the expenditure being borne jointly by the Punjab (India) and Punjab (P) Governments. The lists of such decorees have been submitted to the Partition Committee by the Punjab Government for their approval. That Committee have not yet accorded their approval to the awards.

EMPLOYEES OF CHAKLA

741. Shri Dasaratha Deb: Will the Minister of States be pleased to state:

(a) whether it is a fact that ninety per cent. of employees of Chakla still remain to be absorbed in the Government service of Tripura; and

(b) if so, what steps Government propose to take to give them relief?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Most of the employees of Chakla Zamindari by the nature of their experience and qualifications are unsuitable for absorption in Government service. Nevertheless 83 persons out of about 300 employees of the Zamindari have been employed under the Government of Tripura and every endeavour is being made to resettle the others to the maximum extent possible. A Committee with the District Magistrate as Chairman has been formed for this purpose. Meanwhile, the employees have been offered retrenchment concessions and pay in lieu of notice of termination of their services.

आदिवासियों को सहायता

७४२. श्री डॉमर: (क) क्या राज्य मन्त्री यह बतलाने की कृपा करेंगे कि केन्द्रीय सरकार ने मध्य भारत के आदिवासियों को मुसमरी से बचाने के लिये हाल के महीनों में मध्य भारत सरकार को कितनी राशि दी है ?